

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)Nos.14516-14517/2023

(Arising out of impugned final judgment and orders dated 14-07-2023 and dated 09-08-2023 in GA No. 1075/1990 passed by the High Court of Judicature at Allahabad)

DEVENDRA @ DABLU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.231528/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.231525/2023-EXEMPTION FROM FILING O.T.)

Date : 24-11-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Ram Lal Roy, AOR
Mr. N A Tyagi, Adv.
Mr. H S Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

To be listed along with SLP(Criminal)Nos.13620-13621
of 2023.

Liberty is granted to serve the standing counsel for
the respondent-State, in the meantime.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER